

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:335
ANSWERED ON:11.12.2009
REVIEW OF DOMESTIC VIOLENCE ACT
Ahir Shri Hansraj Gangaram;Munda Shri Arjun

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a): the salient features which have emerged out of the review undertaken by the Union Government on the implementation of the Protection of Women from Domestic Violence Act, 2005;
- (b): whether there is inadequate infrastructure in many States to implement the Act;
- (c): if so, the details thereof and the assistance provided to the State Governments for setting up of the same; and
- (d): the measures taken or proposed to be taken by the Government for effective implementation of the Act?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a), (b), (c) & (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.335 for 11-12-2009 by Shri Arjun Munda: Shri Hansraj G. Ahir regarding 'Review of Domestic Violence Act'.

(a): The National Commission for Women (NCW) had organized five workshops between 2007 and 2008 on the implementation of Protection of Women from Domestic Violence Act, 2005. These workshops were held in Mumbai, Bangalore, Chandigarh, Jaipur and Kolkata jointly with Lawyer's Collective. At these workshops, recommendations have inter alia been made for appointment of full time Protection Officers in adequate numbers with necessary infrastructure, notification of service providers and payment of honorarium to the counselors training and orientation of the various stakeholders involved for implementation of the Act and setting up of multi agency response system for attending to the complaint of women facing domestic violence.

(b): The implementation of the Protection of Women from Domestic Violence Act, 2005 is the responsibility of the respective State Government and UT Administration in the country. The Government of India monitors the implementation of the Act through quarterly reports of the State Governments/ Union Territory Administrations. While all the States/Union Territories have reportedly appointed Protection Officers as required under the Act, the registration of service providers and notification of medical facilities and shelter homes is at different levels of implementation. The Protection Officers have been appointed on additional charge basis in most of the States/Union Territories.

(c) & (d): There is no proposal to provide financial assistance to State Governments/Union Territory Administrations for the implementation of Act. However, the Government of India has been providing assistance for capacity building through training programmes conducted by the National Institute for Public Cooperation and Child Development.